

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.1093/2002

Hon'ble Shri Shanker Raju, Member(J)

Friday, this the 29th day of April, 2002

Om Narain
s/o Late Shri Sewa Ram
Ex-Assistant Cashier
Delhi Milk Scheme
r/o 502/2, Janata Flats
New Delhi - 110 063. Applicant

(By Advocate: Shri K.K.Puri)

Vs.

1. Union of India through
The Secretary

Department of Animal Husbandry & Dairying
Ministry of Agriculture
Krishi Bhawan
New Delhi.

2. The General Manager

Delhi Milk Scheme
Govt. of India
West Patel Nagar
New Delhi - 110 008.

.. Respondents

O R D E R (Oral)

By Shanker Raju, M(J):

Heard the learned counsel for applicant.

2. Learned counsel for applicant states that he seeks to reinforce his pleadings by way of bringing additional documents on record, to show that after premature retirement, the respondents have also promoted the applicant which amounts to condonation of earlier service record. In this view of the matter, he should not have been retired under Rule 56 of the Fundamental Rules.

3. I find that the applicant has made a representation which is not yet disposed of by the respondents despite expiry of more than nine months.

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4. In this view of the matter, ends of justice would be met, if the present OA is disposed of, at the admission stage itself, by directing the respondents to dispose of the representation of the applicant by a detailed and speaking order within one month from the date of receipt of a copy of this order. I order accordingly.

5. Applicant, if still aggrieved, is at liberty to approach this Tribunal in accordance with law.

6. OA is accordingly disposed of. No costs.

A copy of this order be sent to the respondents along with a copy of the OA.

S. Raju
(Shanker Raju)
Member(J)

/rao/